

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.111  
TP/1(AHM)2024

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

JAIN MINECHEM

.....Applicant

V/s.

CRYSTAL CERAMIC INDUSTRIES LIMITED

.....Respondent

**Order delivered on 01/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Parth Shah, Adv.  
For the Respondent : Mr. Prateek Thakkar, Adv.

**ORDER**

Learned counsel for the applicant appears and submits that service report has been filed on 30.04.2024 vide inward diary no. 3696 which is taken on record. As per service report, notice was served upon the Respondent on 19.04.2024. However, no reply has been filed.

Today respondent appears through counsel and stated that reply is ready and is in process to file within three days along with Vakalatnama. Be filed with in period as above with the advance copy to the opposite counsel. Thereafter rejoinder within 7 days.

Re-list on 12.06.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**